

LOK SABHA DEBATES

5861

LOK SABHA

Tuesday, 30th July, 1957

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MEMBERS SWORN

Shri Hemraj (Kangra)

Shri Daljit Singh (Kangra—Reserved—Sch. Castes):

ORAL ANSWERS TO QUESTIONS

Retrenched Defence Personnel

*447. Shri D. C. Sharma: Will the Minister of Defence be pleased to state the number of released Armed Forces personnel and the number of civilian personnel of Defence installations who were retrenched since September, 1956 who have been given employment during the months of May, June and July, 1957?

The Deputy Minister of Defence (Shri Raghuramajah): A statement is laid on the Table of the House. [See Appendix II, annexure No 24]

Shri D. C. Sharma: May I know the total number of Armed Forces personnel released since September, 1956, and the total number that has been found employment so far?

Shri Raghuramajah: The number of Armed Forces personnel released from September, 1956 to May, 1957 is 984. The figures of such of those released as were re-employed during that period are not available. The statement gives the number of persons actually re-employed during the two months, May and June, 1957.

5862

Shri D. C. Sharma: May I know the total number of civilian personnel of Defence installations retrenched since September, 1956 and how many have been found alternative employment so far, if not till the end of July at least till the end of June, 1957?

Shri Raghuramajah: The number of civilian personnel of Defence installations retrenched since September, 1956 is 5,356, and those re-employed since September, 1956 to June, 1957 is 3,404.

श्री अजितसिंह मैं जानना चाहता हूँ कि उन में से जो निकाले गये हैं कितने आदमों ऐसे हैं जिन्होंने दस साल से ज्यादा सर्विस की है और जिन को कि डिस्चार्ज करते समय प्रेचुएटी दी गई है ?

Mr. Deputy-Speaker: The question does not simply relate to the number of those who have been discharged but also to those who have been re-employed; the emphasis seems to be on re-employment and not discharge. If the hon. Minister can give the answer he may do so.

The Deputy Minister of Defence (Sardar Majithia): It is difficult to give the exact number of persons who have been discharged with over ten years service but I can say that they have got gratuity to which they are entitled. They are not unfortunately, entitled to pension, because the minimum qualification for that is 15 years service.

श्री भवत दर्शन : क्या मैं जान सकता हूँ कि आखिर में वे कौन से कारण हैं जिन कि वजह से इन कर्मचारियों को हटाया गया है ?